

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, BENCH - II

CP-106/66/ND/2020

IN THE MATTER OF:

**CLP Wind Farms (India) Private Limited
Plot No. D- 1
3rd Floor, Salcon Ras Vilas
District Centre, Saket
New Delhi 110017**

... Petitioner

Section: 66 of Companies Act, 2013

Order Delivered on : 25.09.2020

CORAM

**CH. MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)
SHRI L.N. GUPTA, MEMBER (TECHNICAL)**

PRESENT

For Petitioner : Mr. Gaurav Sethi, Advocate

ORDER

PER SHRI L. N. GUPTA, MEMBER (T)

The present Petition has been filed under Section 66 the of Companies Act, 2013 for reduction of Share Capital of M/s CLP Wind Farms (India) Private Limited, hereinafter referred as the Petitioner Company.



2. As per the averments, the Petitioner Company was incorporated on 29.07.2008 with its registered office at Plot No. D-1, 3rd Floor Salcon Ras Vilas, District Centre Saket, New Delhi-110017, having CIN No. U40106DL2008PTC241157, within the jurisdiction of this Tribunal.

3. The petition is for reduction of Share Capital. The Company is directed to issue notice to RD, ROC and IT Department. The company is directed to cause publication of notice in the daily newspapers as proposed i.e., Financial Express (English) and Jansatta (Hindi) having circulation in the area where the office of the Company is located and to issue individual notices to the Creditors. This process shall be completed within 2 weeks from the date of this Order. The Authorities mentioned above may file the objections/representation within a period of 3 months from the date of receipt of the notice, failing which it will be presumed that they have no objection/representation to make. The Petitioner Company is allowed to issue private notice to the said Authorities and file proof of service along with Affidavit before the next date of hearing.

List the matter on 6th January 2021.

—Sd—

(L. N. GUPTA)
MEMBER (T)

—Sd—

(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)